

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SIXTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 187 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 15/07/2025 in W.P.No.14023 of 2023 on the file of the High Court.

Between:

The Chief Executive Officer, Zilla Praja Parishad, Ranga Reddy District.

.....PETITIONER/APPELLANT

AND

1. Smt. N.Vahini, W/o Late N.Rajesh, Age 39 years, Occ ; Typist, O/o Mandal Praja Parishad Nandigama, R.R.District.
2. Sri. D.Siddulu, S/o D.Jagan, Age 31 years, Occ; Typist, O/o Mandal Praja Parishad Abdullapurmet, R.R.District.
3. The State of Telangana, rep by its Principal Secretary Panchayat Raj and Rural Employment Department Secretariat, Hyderabad.
4. The Commissioner, Panchayat Raj and Rural Employment State of Telangana, Near Urdu Hall Lane Himayathnagar, Hyderabad.

(Respondents No. 3 and 4 herein are not necessary parties to this appeal)

.....RESPONDENTS/RESPONDENTS

I.A.NO:3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 15/07/2025 passed in W.P.No. 14023 of 2023 pending disposal of the writ appeal in the interest of justice.

Counsel for Appellant : Ms. M.SHALINI, GP FOR SERVICES -II

Counsel for Respondent Nos.1 & 2 : SRI V.RAVI CHANDRAN, ADVOCATE FOR
SRI ARVIND KUMAR KATA

The Court made the following JUDGMENT : -

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.187 of 2026

Dated: 16.02.2026

Between:

The Chief Executive Officer,
Zilla Praja Parishad, Ranga Reddy District.

...Appellant

and

Smt. N.Vahini,
and 3 others.

...Respondents

JUDGMENT:

Ms. M.Shalini, learned Government Pleader for Services-II,
appears for the appellant.

Learned counsel Sri V.Ravi Chandran, representing learned
counsel Sri Arvind Kumar Kata, appears for respondents No.1 and 2.

2. Heard the learned counsel for the parties.

3. The present appeal arises out of the judgment dated 15.07.2025 passed in W.P.No.14023 of 2023 preferred by respondents No.1 and 2 herein.

4. The writ petition was preferred with the following prayer:

“For the reasons stated in the accompanying affidavit, it is prayed that this Hon’ble Court in the interest of justice be pleased to issue a Writ, order or direction more particularly one in the nature of Writ of MANDAMUS:-

(a) By declaring the entire action of the respondents in not regularizing the services of the petitioners and not declaring probation in the cadre of Typist and also not releasing periodical increments and other allied benefits despite of possessing B.Sc (Computers) by the 1st petitioner and B.Com (Computers) as well as PGDCA by the 2nd petitioner on the untenable ground that the petitioners did not acquire typewriting qualification mentioned in the orders of appointment, other way issuing impugned Memo.No.PRRD-MZET/1/29/2021; dt.19.07.2022 by the 1st respondent and consequential show cause notice No.A2/1858/2020; dt.29.03.2023 by the 3rd respondent (which is not implemented as to today) is as highly illegal, arbitrary, discriminatory and contrary to the Division Bench judgment of the Hon’ble court in W.P.No11321/2019, dated 14.8.2019 r/w recent judgment dated 16.04.2021 in W.P.No.17966/2020 including orders in O.A.No.2201/2014, dated 02.09.2014 r/w recent orders of relaxation issued in G.O.Ms.No.1 BCW (A) Dept. dt. 04.01.2022 of the Govt. in the same subject matter and contrary to various orders issued by the Govt., in the similar subject matter, and set aside the above impugned memo dated 19.07.2022 of the 1st respondent and consequential show cause notice dated:26.03.2023 of the 3rd respondent.

(b) And consequently to direct the respondents to forthwith regularize the services of the petitioners w.e.f their date of joining into duty as Typist’s and also declare probation with all consequential benefits, such as seniority, pay fixation and other allied benefits without insisting for passing of technical qualification of Typewriting Higher Grade both Telugu and English, without reference to the present impugned orders issued in Memo No.PRRD-MZET/1/29/2021; dt.19.07.2022 by the 1st respondent and consequential show cause notice No.A2/1858/2020; dt.28.03.2023 by the 3rd respondent, in view of similar relaxation orders which was granted in favour of certain class of employees vide G.O.Ms.No.116 GA (Ser.B) Dept. dated 29.2.2008, G.O.Ms.No.68; dated: 11.03.2010 and G.O.Ms.No.1 BCW (A) Dept. dt.04.01.2022 as well as possessing of B.Sc (Computers) by the 1st

petitioner and B.Com (Computers) along with PGDCA by the 2nd petitioner, in view of law laid down by this Hon'ble court in W.P.No.11321/2019 dated 14.8.2019, r/w recent orders dated 16.04.2021 in W.P.No.17966/2020 and order in O.A.No.2201/2014, dated 2.9.2014 of the erstwhile APAT in the same subject matter and to pass such other order or orders as this Hon'ble court may deem fit and proper in the circumstances of the case."

5. The reversion of respondents No.1 and 2 (writ petitioners) was set aside by the learned writ court by the impugned order, *inter alia*, as under:

14. Taking into consideration:

- (a) The aforesaid facts and circumstances of the case,
- (b) The submissions made by the learned counsel appearing on behalf of the petitioner, the learned Assistant Government Pleader and the learned Standing Counsel, appearing on behalf of respondents,
- (c) The averments made in the counter affidavit filed on behalf of respondent No.3,
- (d) The contents of the order impugned dated 19.07.2022 issued by the 1st respondent and the subsequent show cause notice dated 20.03.2023 served upon the petitioner on 01.04.2023,
- (e) The contents of the G.O.Ms.No.116, dated 29.02.2008,
- (f) The contents of the G.O.Ms.No.68, dated 11.03.2010,
- (g) The Division Bench Judgment dated 14.08.2019 passed in W.P. No. 11321 of 2019 (referred to and extracted above),
- (h) The order dated 16.04.2021 passed in W.P. No. 17966 of 2020 which had been implemented in respect of the petitioner thereunder,
- (i) The Division Bench order of this Court dated 25.07.2021 passed in W.P. No. 28391 of 2014, (referred to and extracted above),

The writ petition is allowed as prayed for. The impugned Memo No. PRRD-MZET/1/29/2021, dated 19.07.2022 of the 1st respondent is set aside and the subsequent show cause notice dated 20.03.2023 of the 3rd respondent is set aside. The respondents are directed to reconsider the request of the petitioners for regularization of services of the petitioners with effect from petitioners joining duty as Typist and also consider the request of the petitioners for release of all consequential benefits, such as seniority, pay fixation and other allied benefits without insisting for passing of technical qualification of Typewriting Higher grade both in Telugu and English duly taking into consideration the order passed by Division Bench of this Court dated 14.08.2019 in W.P. No. 11321 of 2019, the order dated 16.04.2021 passed in W.P. No. 17966 of 2020, the order dated 02.09.2014 passed in O.A. No. 2201 of 2014, G.O.Ms.No.1, dated 04.01.2022 and the recent

Division Bench order dated 25.07.2024 passed in W.P. No. 28391 of 2014 and pass appropriate orders in accordance to law, in conformity with principles of natural justice by providing an opportunity of personal hearing to the petitioners, within four (4) weeks from the date of receipt of a copy of this order and duly communicate the decision on the subject issue to the petitioners. However, there shall be no order as to costs.”

6. The background to the instant dispute is reflected from the pleadings on record. Respondents No.1 and 2 could not pass the Typewriting Higher Grade both in English and Telugu within a period of two years from the date of their appointment on compassionate grounds vide proceedings dated 16.02.2018 and 30.07.2018 respectively, despite agreeing to abide by the conditions contained in the appointment letters.

7. The relevant condition in the appointment letters dated 16.02.2018 and 30.07.2018 in respect of respondents No.1 and 2 is extracted below:

“4. The candidate should acquire Typewriting Telugu Higher and English Higher Grades qualification within the stipulated time. He has to acquire the requisite qualification within the period of (2) years without fail. Otherwise she will be reverted to the post of Office Subordinate.”

8. The memo impugned in the writ petition, dated 19.07.2022, refers to an interim order dated 06.01.2022 in W.P.No.638 of 2022 said to have been filed by the other 22 appointees similarly placed as respondents No.1 and 2 for consideration of their representation on the

question of acquiring Typewriting qualification. The Secretary to the Government, Panchayat Raj and Rural Development Department, vide the memo dated 19.07.2022, held that the proposal for relaxation of rules in respect of those Typists for acquiring Typewriting qualification both English and Telugu Higher Grade is not feasible for consideration as per para 6 of G.O.Ms.No.969, dated 27.10.1995. Therefore, their request was rejected.

9. Paras 5 and 6 of G.O.Ms.No.969, dated 27.10.1995, read as under:

"5. The Government after careful examination of the matter, hereby direct that in cases of dependent of the deceased Government employees, who do not possess the minimum Educational qualification or Typewriting qualification prescribed for the post to which they are appointed with a condition to acquire such requisite qualification within the stipulated period prescribed in the G.O.s. read above, fail to acquire such requisite qualification within that stipulated time, such candidates may be allowed / given a further period of 2 (two) more years over and above the period prescribed in the G.O.s read above as grace period to acquire such requisite Educational or Typewriting qualification prescribed for the post to which they were appointed.

6. Government also direct that if the candidate concerned fails to acquire the requisite Educational or Type-writing qualifications even within the above extended grace period, then he/she may be considered for appointment for a lower post such as an Attender where such educational or Typewriting qualification is not prescribed and accordingly he / she may be appointed in a lower post such as an Attender as if he/ she is a fresh candidate, after obtaining the willingness of the candidate. If he /she is not willing to take the lower post it shall be treated that there are no compelling reasons of poverty and such candidate be discharged from Service."

10. It transpires from the submission of the learned counsel for the parties that out of the batch of 22+ such appointees, including respondents No.1 and 2, some of them have acquired that qualification within the extended period, whereas some of them could not acquire the said qualification. Two of those, who could not acquire the said qualification, approached the learned writ court in W.P.No.14023 of 2023. The learned writ court took into consideration the pleadings on record and the Division Bench judgment dated 25.07.2024 passed in W.P.No.28391 of 2014, wherein the incumbent was given relaxation from acquiring the same qualification. It related to Pension Payment Office. Respondents No.1 and 2 herein are working under the Panchayat Raj and Rural Development Department. The learned writ court was persuaded by the case of some other persons working under other departments to quash the memo dated 19.07.2022 and the subsequent show cause notice dated 20.03.2023 with a direction to reconsider the request of respondents No.1 and 2 for regularization of their services with effect from their joining duty as Typists. It also directed consideration of the request of respondents No.1 and 2 for release of all consequential benefits, such as seniority, pay fixation and other allied benefits without insisting for passing of technical qualification of Typewriting Higher Grade both in Telugu and English

duly taking into consideration the orders passed in W.P.No.11321 of 2019, W.P.No.17966 of 2020, order in O.A. No.2201 of 2014 as well as the learned Division Bench order dated 25.07.2024 passed in W.P.No.28391 of 2014.

11. After hearing learned counsel for the parties and after taking note of G.O.Ms.No.969, dated 27.10.1995, paras 5 and 6 whereof are extracted hereinabove, we are of the considered view that if the case of respondents No.1 and 2 is not found fit to be relaxed in similar manner by the department in the light of G.O.Ms.No.969, dated 27.10.1995, since they could not acquire the qualification of Typewriting Higher Grade both in Telugu and English even after extension of two years, their claim to be similarly situated with that of incumbents in other departments could not be justified. The plea of parity would apply if the attendant facts and circumstances governing both the set of persons are equal and if such a power of relaxation has been exercised in accordance with the binding administrative instructions or the rules governing the field. In the present case, out of the same batch of persons, who were appointed as Typists, some of them have acquired this qualification and others who have not acquired have accepted their reversion, while

respondents No.1 and 2 only approached the learned writ court seeking quashing of the memo dated 19.07.2022.

12. It is not in dispute that respondents No.1 and 2 are required to perform the duty which requires Typewriting as an essential qualification to their posts as per G.O.Ms.No.612, dated 30.10.1991, applicable to the category of posts under the scheme of compassionate appointment. Respondents No.1 and 2 were allowed to acquire the qualification within two years from the date of their joining as per their appointment letters. On failure to do so, they were granted further two years extension. Thereafter, the impugned show cause notice was issued.

13. In this background facts and circumstances, on being specifically asked, learned counsel for the appellant submits that the appellant would be agreeable to give one more opportunity to respondents No.1 and 2 and similarly situated persons to qualify the concerned examination of Typewriting Higher Grade both in Telugu and English or such other qualifying examination replacing the Typewriting examination.

14. It appears that respondents No.1 and 2 had also represented to the Chief Executive Officer, Zilla Praja Parishad, Ranga Reddy District, on

04.04.2023 seeking one more opportunity within one year to qualify the examination.

15. In such circumstances, ends of justice would be met if the appellant department provides one more opportunity of one year to respondents No.1 and 2 and other similarly situated persons to qualify the aforesaid examination, failing which it would be open for the appellant to take a decision on their reversion after due notice in accordance with law.

16. Learned counsel for respondents No.1 and 2 submits that the Typewriting Telugu Higher Grade has been replaced by computer automation examination. We leave it open to the employer to take a decision on this issue as to whether the Typewriting Telugu Higher Grade examination has now been replaced with computer automation examination, which respondents No.1 and 2 and others have to qualify.

17. In view of the aforesaid reasons, the show cause notice dated 20.03.2023 shall not be acted upon. The impugned judgment dated 15.07.2025 passed in W.P.No.14023 of 2023 is set aside for the reasons indicated hereinabove.

18. The instant appeal is accordingly allowed in the manner and to the extent indicated above. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/-K. SHYLESI
JOINT REGISTRAR

SECTION OFFICER

To

1. The Principal Secretary, Panchayat Raj and Rural Employment Department Secretariat, State of Telangana at Hyderabad.
2. The Commissioner, Panchayat Raj and Rural Employment State of Telangana, Near Urdu Hall Lane Himayathnagar, Hyderabad.
3. Two CC's to GP FOR SERVICES -II, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CC's to G.P FOR PANCHAYAT RAJ AND RURAL DEVELOPMENT, High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI ARVIND KUMAR KATA, Advocate [OPUC]
6. Two CD Copies

SA

BS

PMA.

HIGH COURT

DATED:16/02/2026

JUDGMENT

WA.No.187 of 2026



**ALLOWING THE W.A
WITHOUT COSTS.**

(10) pmc.
16/3/26.